

**GOVERNMENT OF INDIA
STATISTICS AND PROGRAMME IMPLEMENTATION
LOK SABHA**

UNSTARRED QUESTION NO:4395
ANSWERED ON:16.12.2009
NON-PERMISSIBLE ITEMS TAKEN UP UNDER MPLAD SCHEME
Satpathy Shri Tathagata

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) whether non-permissible items are being taken up under MPLAD Scheme;
- (b) if so, the details thereof, item-wise along with the reasons for allowing non-permissible items;
- (c) whether the Government has issued any revised guidelines for allowing non-permissible items under MPLAD Scheme;
- (d) if so, the details thereof;
- (e) whether moveable items such as furniture for schools are included in the permissible items;
- (f) if so, the details thereof; and
- (g) the steps taken by the Government to implement the MPLAD Scheme more effectively?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE), MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SRIPRAKASH JAISWAL)

(a)&(b) Member of Parliament Local Area Development Scheme (MPLADS) is administered through a set of Guidelines. The District Authority is responsible to enforce the provisions of the Guidelines. The eligible works recommended by Members of Parliament shall only be taken up and sanctioned by the District Authorities.

Few instances have come to the notice of the Ministry where non-permissible works under the scheme have been executed. In such cases, the Ministry has directed the State Governments to initiate action against the erring officers and recoup the MPLADS funds.

(c) No, Sir.

(d) Does not arise.

(e)&(f) Supply of furniture in government schools is permitted under the scheme subject to the conditions that whenever a Member of Parliament recommends a new proposal for capital works as well as movable assets for any Government hospital, educational, sports, drinking water and sanitation purposes, the cost of movable items should not exceed 10% of the total cost. However, for any existing Government hospital, school, sports, drinking water and sanitation work etc., moveable items can be recommended/sanctioned separately without the ceiling of 10%.

(g) Apart from the regular monitoring at the government level, the physical monitoring of works executed under MPLAD Scheme has been entrusted to NABARD Consultancy Services (NABCONS), an independent agency, to assess the impact of the Scheme at the ground level and shortcomings, if any, in implementation of the scheme.